

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 404**  
**IB/637/ND/2023**

**IN THE MATTER OF:**

Kalpa Commercial Limited	...	Applicant
Versus		
Meratask Enterprises Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 12.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Tilak Raj, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present as well as the Director of the Respondent Company are present through video-conferencing. The Respondent is directed to file reply, if any, within ten days from today, failing which, further steps follow. List the matter on **03.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**